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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

C.A. No. 1754/96

New Delhi: this the 12th day of November, 1996.

HON'BLE MR. S. R. ADIGE MEMBER (A).

HON'BLE DR. A. VEDAVALLI MEMBER (J).

Shri Madan Lal Malhotra,
S/o Shri R.L. Malhotra,
R/o Flat No. 1967, Janta Flats,
Single Storey, DDA, Nand Nagri,
Delhi- 110093Applicant.

(By Advocate: Shri A.K. Srivastava)

Versus

1. Union of India
through Secretary,
Ministry of Home Affairs,
New Delhi.

2. The Director General,
Civil Defence,
Ministry of Home Affairs,
Express Building, IIInd Floor,
Bahadur Shah Zafar Marg,
New Delhi.

3. Commandant General (Home Guards),
and Director of Civil Defence,
Chandigarh (Haryana).Respondents

(By Advocate: Shri B. Lall and Shri R.K. Verma)

JUDGMENT

BY HON'BLE MR. S. R. ADIGE MEMBER (A).

The applicant who was employed as a Store
men on 4.2.68 in Haryana Home Guards, Civil Defence at
Nilokheri, Distt. Karnal, Haryana, and was
promoted as a clerk in 1969, seeks acceptance of
his notice of voluntary retirement, with consequential
benefits.

28 We note that in response to the notice dated
20.12.95 sent by the applicant's counsel to the
Home Affairs Ministry, the respondents have
informed him vide letter dated 5.1.96, copy of which
is taken on record, according to which, since the

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applicant is a permanent State Govt. employee and Home Guards being a State subject, Govt. of India cannot interfere in the State matters and the applicant had been advised to take up the case with the State Govt. for redressal of grievances.

3. The applicant's counsel contends that because a part of the expenditure on account of the State Home Guards is defrauded by the Central Govt., this Tribunal is competent to intervene in the matter.

4. We find that the copies of correspondence filed by the applicant show that he comes squarely within the jurisdiction of State Govt., and in terms of Home Ministry's letter dated 5.1.96, the applicant does not come within the Tribunal's jurisdiction.

5. This OA, being without jurisdiction, is dismissed. No costs.

Akeda

(DR. A. VEDAVALLI)

MEMBER (J).

Arul

(S. R. ADIGE)

MEMBER (A).

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